

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 58 of 2014

Dated: 25th September, 2017

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice. N.K. Patil, Judicial Member**

In the matter of:

**Jindal Power Ltd. Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Shourya Malhotra

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-2

Mr. Ashok Rajan
Ms. Pragya Singh for R-3 & R-4

ORDER

The learned counsel for the Appellant seeks two weeks' time to get instructions from the Appellant whether the Appeal has become infructuous. Permission is granted and he is directed to report the status on 16.10.2017.

List the matter for reporting status and further hearing on **16.10.2017**

at 2.30 p.m..

**(Justice N.K. Patil)
Judicial Member**

**(I. J. Kapoor)
Technical Member**